NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 27 of 2021

IN THE MATTER OF:

Anish Niranjan Nanavaty, Resolution Professional Reliance Communications Infrastructure Limited **....Appellant**

Vs.

Patrimoine Expo Private Limited & Ors. **....Respondents**

Present:

For Appellant: **Shri Sumesh Dhawan, Advocate**
Ms. Kriti Kalyani for RP

For Respondents: **Shri Sumit Batra, Shri Kumar Anurag Singh and Zain A. Khan Advocates for R-1.**
Ms. Rhea Dube, Advocate for R-2.
Ms. Anannya Ghosh, Advocate for R-3.
Shri Varun Pandey, Advocate for R-4.

O R D E R
(Virtual Mode)

06.04.2021: Learned Counsel for Respondent No. 3 submits that Respondent No.3 will not file Reply.

Counsel for the Appellant states that Rejoinder in electronic mode has been filed. Appellant to file hard copy of the Rejoinder within a week.

Parties to file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, may be filed within two weeks.

List the Appeal 'for Admission (After Notice) Hearing' on **13th May, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md